## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No. 331/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

	Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinayak Rice Mills Ltd.		
	Under Section		7 IBC		
	SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
	1>			s Advocate for Coc. 3	Arthebrus 12/01/18:
	2)	Kandon (	Dute of the same o	a RP of the second	Khag
		Solu Das R		CA	Ledson 811
	4)	dajd e e	e J-Ry	a discount de ce	edect-100
			595-2241	His to the non-construction of the second construction of the second constr	
	P ~	Tiree pa	to Legerley 10=2 Pook.		
		15+	fook.		
3	.81	Mostil	al Bolomy		
		7 1	mata = ? No Gat	18000	
			reposed		

## ORDER

- Ld. Resolution Professional (RP) Ld. Counsel for the Committee of Creditors (CoC), Ld. Advocate for the corporate debtor along with Mr. Rajdeep Ray, Proprietor Director is present.
- Ld. RP has filed Progress Report dated 15/01/2018, which may be taken on record. Reply against show cause notice has been filed.
- Ld. Counsel appearing on behalf of the proprietor Director prayed that 7 days' time may be given for furnishing all the documents as required by the RP.

In the interest of justice we hereby give 7 days' time as a last opportunity to provide the documents to RP, failing which action will be initiated against the proprietor Director. Proprietor Director will remain present in court on the next date. Proprietor Director has provided his address and phone number to the RP in Court.

List it on 08/02/2018 for further order.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)